

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2017

Subject : Petition for determination of tariff of Udupi Thermal Power Plant for the period from 1.4.2014 to 31.3.2019

Petitioner : Udupi Power Corporation Ltd (UPCL)

Respondent : Power Company of Karnataka Ltd & 6 Ors.

Date of hearing : **22.5.2018**

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Ishan Mukherjee, Advocate, UPCL
Shri Aniket Prasoon, Advocate, UPCL
Shri Basava Prabhu S. Patil, Senior Advocate, PCKL
Shri Geet Ahuja, Advocate, PCKL
Shri Darpan K.M. Rekha, Advocate, PCKL
Ms. Garima Jain, Advocate, BESCO & MESCOM

Record of Proceedings

At the outset, the learned counsel for the petitioner prayed for adjournment in the matter since the Board approval of the respondent, PCKL in respect of additional capitalisation claims of the petitioner is awaited. This was not objected to by the learned counsel for the respondent, PCKL.

2. At the request of the learned counsel for the petitioner, the Commission adjourned the hearing of the matter.

3. Matter shall be listed for hearing on 7.8.2018. The parties are directed to complete the pleadings in the matter prior to the date of hearing.

By order of the Commission

**-Sd/-
(T.Rout)
Chief (Law)**

